

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:5250
ANSWERED ON:10.12.2010
THERMAL, HYDRO AND GAS BASED POWER PLANTS
Singh Kunwar Rewati Raman

Will the Minister of POWER be pleased to state:

- (a) whether there is any new scheme under the consideration of the Government for setting up of thermal, hydro and gas based power plants in the country;
- (b) if so, the details thereof; and
- (c) the time by which the scheme is likely to be launched?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) to (c) : With the enactment of The Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is not required for setting up of new thermal power projects including gas based projects. However, concurrence of CEA is required for setting up of Hydro Electric Projects (HEPs) estimated to involve capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government.

Detailed Project Reports (DPR) of 12 HEPs are presently being examined in CEA for accord of concurrence. Details are enclosed at Annex. CEA would endeavour to accord concurrence to these 12 schemes, as far as practicable, within a period of 90 (ninety) working days, if the DPRs are found to be technically optimum and viable with necessary inputs/clearances having been tied up.